

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MEOINT LIFESCIENCE
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MEOINT LIFESCIENCE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03.08.2020
3.	Authority under which corporate debtor is incorporated / registered	20000000.00
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MP2020PTC052158
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 260-A, Sector-III, Industrial Growth Center, Pithampur, Dhar, Dhar, Madhya Pradesh, India, 454775
6.	Insolvency commencement date in respect of corporate debtor	14.01.2026 (Order Uploaded on NCLT Website on 15.01.2026).
7.	Estimated date of closure of insolvency resolution process	12.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. Dharit Kishorbhai Shah Registration Number : IBBI/IPA- 001/IP-P00993/2017-2018/11640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C/o M/s Bipin & Co, Chartered Accountants, 302, Centre Point, R C Dutt Road, Alkapuri, Vadodara, Gujarat, 390007. Email: Bipin.smdt@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C/o M/s Bipin & Co, Chartered Accountants, 302, Centre Point, R C Dutt Road, Alkapuri, Vadodara, Gujarat, 390007. Email: Cirp.medioint@gmail.com
11.	Last date for submission of claims	28.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

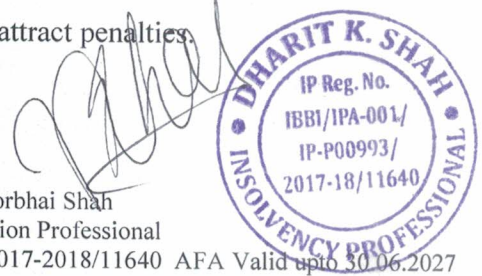
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MEOINT LIFESCIENCE PRIVATE LIMITED** on 14.01.2026 (Order Uploaded on NCLT Website on 15.01.2026).

The creditors of **MEDJOINT LIFESCIENCE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 28.01.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class - NA in Form CA - NA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 18.01.2026
Place: Vadodara

Dharit Kishorbhai Shah
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P00993/2017-2018/11640 AFA Valid upto 30.06.2027

DGCA slaps IndiGo with fine of ₹22 crore for flight disruptions

New Delhi: The Directorate General of Civil Aviation (DGCA) has slapped IndiGo with the steepest fine ever for an Indian carrier — Rs 22.2 crore — for its massive flight disruptions last month, reports Saurabh Sinha. Additionally, the airline has to submit a bank guarantee of Rs 50 crore whose release is tied to implementing, among other things, the more humane flight duty norms for pilots aimed at enhancing flight safety.

The regulator has warned senior airline officials, including the CEO & COO. The senior VP of operation control centre has to be removed from his position in the future. The aviation ministry has ordered "an internal inquiry to identify and implement systemic improvements within the DGCA". The regulator late on Saturday night released key findings of the report by its four-member panel that probed IndiGo schedule collapse last month.

Table with 5 columns: Sr. No., E-Tender No. & Name of Work, Approx. Value ₹, EMD in ₹, Completion Period. Contains details for Western Railway - RATLAM DIVISION tenders.

Date of uploading on website: 15.01.2026. Date of opening of Tender: 15.02.2026. Detailed tender notice, eligibility criteria and terms and conditions are available at Website www.ireps.gov.in/cost of tender form is NIL.

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Asset Recovery Branch, Karur Vysya Bank. Possession Notice. [Issued under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]. The undersigned being the authorised officer of KARUR VYSYA BANK, ASSET RECOVERY BRANCH - DELHI, NO. 6, 3RD FLOOR, PUSA ROAD, OPP METRO PILLAR...

THE HUTTI GOLD MINES COMPANY LIMITED (A Government of Karnataka Undertaking). Hutti - 584 115, Raichur Dist., Karnataka State. Phone: 08537-276339. Tender Notification: Invitation for Expression of Interest (EOI) for Comprehensive Security Audit of HGML Facilities.

DEPARTMENT FOR THE EMPOWERMENT OF DIFFERENTLY ABLED AND SENIOR CITIZENS. Podium Block, V.V. Tower, Ground Floor, Dr.B.R.Ambedkar Veedhi, Bangalore 560 001. Tender Notification (Through E-Procurement only). Tender is invited for supply of Two Wheeler with Retrofitment of additional two wheels by the Director, Department for the Empowerment of Differently Abled and Senior Citizens...

In poll-bound Bengal, Modi blames demographic imbalance for violence

Woos Matuas, Calls For Ouster Of 'Cruel And Corrupt' TMC

Rohit Khanna & Subhro Maitra | TNW. Kolkata/Malda: PM Narendra Modi brought up the issue of recurring violence in Bengal's Murshidabad during his rally in neighbouring Malda district Saturday, specifying demographic imbalance and infiltration as the underlying causes. Murshidabad's Beldanga continued to see vandalism as highways and railway tracks were blocked for the second day in protest against continuing violence against Bengalis in Jharkhand and Bihar.

Short Period Tender Notice No.49 of 2025-26

Tender is invited by Executive Engineer, National Highway Division, Dr. Rajendra Prasad Road, Kashivishwanath Plot, Rajkot, Ph.No.0281 2446605 as under. Tender Documents are available on website rmb.npprocure.com and tender can be filled online only.

Table with 3 columns: Sr., Name of work, (1) Estd. Cost, (2) EMD, (3) Category, (4) Tender Fee. Lists three tender items for highway work in Gujarat.

Tender Documents & time table of E-Tendering will be available on above web site. Any modification/correction will be displayed on website only.

PSPCL Punjab State Power Corporation Limited. (Regd. office PSEB Head Office The Mall Patiala-147001) Corporate Identification Number (CIN): U40109PB2010SGC033813 website: www.pspcl.in Contact No 96461-10017. Tender Inquiry No. 14/Dy, CE/DS/Circle Sangrur/2025-26 Date 19-01-2026.

PSPCL Punjab State Power Corporation Limited. (Regd. office PSEB Head Office The Mall Patiala-147001) Corporate Identification Number (CIN): U40109PB2010SGC033813 website: www.pspcl.in Contact No 96461-10017. Tender Inquiry No. 15/Dy, CE/DS/Circle Sangrur/2025-26 Date 19-01-2026.

RAIL LAND DEVELOPMENT AUTHORITY. (A Statutory Authority under Ministry of Railways Government of India) Unit No. 702-B, 7th Floor, Concorde Tower-II, DMRC Building, Anand Gate, New Delhi-110002. REQUEST FOR EMPANELMENT THROUGH E-TENDER (RFP Notice No. RLDAR/FE/CT-14 of 2025 Dated 16.06.2025).

PSPCL Punjab State Power Corporation Limited. (Regd. office PSEB Head Office The Mall Patiala-147001) Corporate Identification Number (CIN): U40109PB2010SGC033813 website: www.pspcl.in Contact No 96461-10017. Tender Inquiry No. 16/Dy, CE/DS/Circle Sangrur/2025-26 Date 19-01-2026.



Hundreds of artistes perform a traditional Bodo dance in the presence of Modi in Guwahati on Saturday

blaming "TMC's syndicates" for the mess, Modi blamed "TMC's goons" for attacks on media personnel in Beldanga. "They have behaved indecently with a woman journalist. No one takes cognizance of women's plight in Bengal." The PM moved on to BJP's pre-poll concerns, trying to assure Matuas and Namasudras the Constitution had given them the right to stay here. "CAA has given them full security," he said. BJP has faced internal dissent in the Matua belts of North 24 Parganas and Nadia, with party MPs and MLAs often speaking in different voices and the community hitting the streets to protest against their "victimisation" in SIR. TMC seniors, including CM Mamata Banerjee, have visited these areas to address concerns. A person from the community died this week, prompting his family to blame "SIR worries".

Ship's Captain from Meerut and officer from Ghaziabad among 7 with families in UP

Valiant Roar was intercepted Dec 8 off the port of Dibba in UAE. Iranian authorities have alleged the vessel was involved in smuggling 6,000 tonnes of fuel, an allegation the families and crew representatives strongly contest. Capt Vinod Kumar, a merchant navy officer based in Noida and Capt Kumar's cousin, told TOI that the tanker was carrying 18 crew members at the time of interception — 16 Indians, one Bangladeshi and one Sri Lankan. "On Dec 8, my cousin called me from the ship," Vinod said. "He sounded shaken and said, 'We are being chased'. He told me Iranian patrol boats were closing in fast. There was panic on board. Soon after that, the line went dead."

in Ghaziabad's DLF Colony, the reality of their son's detention surfaced slowly and painfully. They last heard from Ketan on Dec 31, more than three weeks after the tanker had been seized. During that call, Ketan told his parents that his six-month contract was coming to an end and that he would be homesoon. "Bas do-teen din aur phir main ghar aa raha hoon (I'll be home in another 2-3 days)," his father Mukesh Mehta told TOI on Saturday. "We were counting the days. He didn't say anything about what happened. He knew his mother has a heart condition. We believe he didn't want to frighten her."

Ketan left home on June 29, 2025 and joined MT Valiant Roar in Dubai on July 1. A third engineer with eight years of experience at sea, he had been working with the shipping company for two years. On Jan 6, Mukesh received a call from a woman he did not know. "She told me, 'Your son has been arrested by Iranian authorities,'" he said. When he asked how she knew, she told him to contact the company. The family reached out to Ketan's shipping agent in Mumbai, who confirmed the tanker had been seized. Calls to the Dubai office where Ketan was employed went unanswered. Two days later, Mukesh received another call, this time from Vinod, who told him families of the detained sailors were preparing to approach HC.

"That was the first time we spoke to other parents like us," Mukesh said. "Everyone was equally confused, equally desperate for information." When Mukesh contacted the shipping company again seeking clarity, he said the response was dismissive. "We believe he didn't want to frighten her."

Before that confirmation, Vinod had begun reaching out to Indian authorities. From Dec 12, he wrote to the Directorate General of Shipping, MEA, the Indian embassy in Tehran and the consulate in Bandar Abbas, under whose jurisdiction Bandar-e-Jask — the port where the vessel was later taken — falls. He also contacted the families of other Indian crew members. On Jan 10, along with nine other families, he filed a petition before the high court on behalf of the 16 detained Indian sailors. For the Mehtas, who stay

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MEDITO LIFE SCIENCE PRIVATE LIMITED. RELEVANT PARTICULARS: 1. Name of corporate debtor: MEDITO LIFE SCIENCE PRIVATE LIMITED. 2. Date of incorporation of corporate debtor: 03.08.2020. 3. Authority under which corporate debtor is incorporated/registered: 2000000000.

Al-Falah hired docs without checks, says ED

New Delhi: Red Fort suicide bomber Dr Umar Nabi and two of his colleagues at Al-Falah University of Fari dabad, Dr Muzammil and Dr Shaheen, were among several faculty and staff at the medical college appointed with direct approval of university chancellor Javed Ahmad Siddiqui, without any police verification or scrutiny, the ED has said in his chargesheet filed against him on Friday.

Siddiqui was arrested within a week of the Nov 10 Red Fort terror blast on money laundering charges and is currently in judicial custody. On Friday, ED attached the 54-acre university land and buildings and called its Rs 450 crore income as proceeds of crime. Muzammil, a junior resident in general medicine, worked in the university's medical college, while Shaheen worked as an associate professor in the pharmacology dept, both since Oct 2021. Umar Nabi, an assistant professor in general medicine, was with the Al-Falah medical college since May 2024.

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